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with the number in each case, are as follows:

Oral Answers

Country			
			o. of ainees
Burma		,	3
Japan			1
Cambodia			1
Malaya	-	***	1
Thailand		•••	4
Philippines			6
Indonesia			2
Ceylon			2
Iraq			1
Afghanistan			1
Pakistan			6
India			12
			40

Shri S. C. Samanta. May I know how the expenditure of this Institute was met?

Shri C. D. Deshmukh: It is run under the auspices of the UNESCO and gets a grant for the purpose.

Shri S. C. Samanta: May I know if the Government of India has to subscribe something for it?

Shri C. D. Deshmukh: We have given a few scholarships.

Shri S. C. Samanta: May I know who settles the quota of foreign students?

Shri C. D. Deshmukh: The authorities of the Institute settle it and it depends on the number of applications.

Shri S. C. Samanta: May I know hether those applications are conwhether those applications sidered by the UNESCO?

Shri C. D. Deshmukh: No. They are considered by the authority of the Institute. It is run jointly by the International Statistical Institute and Indian Statistical the Institute. Calcutta.

Shrimati A. Kale: May I know whether there are any girls taking this training?

Shri C. D. Deshmukh: I would like to have notice of the question.

Shri S. C. Samanta: May I know the action taken by this Institute towards the 27th Session of the International Institute of Statistics that was held in Calcutta and Delhi during December, 1950 and January, 1951?

Shri C. D. Deshmukh: No specific action was taken.

# CALCUTTA NATIONAL BANK

\*1148. Shri A. C. Guha: Will the Minister of Finance be pleased to refer to the reply to unstarred question No. 23 asked on the 9th August 1951 and state:

- (a) the position of the Calcutta National Bank after its closure:
- (b) who is now looking after the assets and affairs of the Bank and with what remuneration;
- (c) whether any amount has been realised and whether any dividend has been paid to the creditors:
- (d) what is the monthly expenditure now being incurred for managing the affairs of the Bank and the break-up thereof:
- (e) whether there has been any merger proposal and if so, at what stage that is now; and
- (f) what are the assets and liabilities of the Bank?

The Minister of Finance (Shri C. D. **Deshmukh):** This is a very long reply; I must apologise in advance. (a) and (e). The Calcutta National Bank Ltd. suspended payment on the 14th May 1951 and, on an application made by it, the Calcutta High Court granted to it moratorium from time to time till the 3rd September 1951. While extending the initial period of moratorium, the High Court passed orders appointing Mr. P. C. Chowdhury, retired Accountant-General, West Bengal, as Special officer to take charge of the assets of the bank. At the hearing of an appli-cation for an extension of the mora-torium on the 3rd September 1951, a petition for winding up the bank was presented and was admitted by the Court. In the meantime, there were persistent demands from the depositors of the bank for its amalgamation or merger with any other bank of good repute. Certain proposals for a scheme of arrangement were made by the Bank of Jaipur and the scheme of arrangement with certain media. ment with certain modifications was sanctioned by the High Court on the 11th February 1952 and the petition for winding up was dismissed.

(b) Under the Scheme of arrangement sanctioned by the High Court, the Bank of Jaipur Ltd. has been consti-tuted as agent of the Calcutta National Bank Ltd. to realise and distribute the assets of the bank on a commission of 2 per cent. on all the assets of the bank that may be realised. The Special Officer is to continue in office, till 33-1/3 25 JUNE 1952

per cent. is paid to the unsecured creditors, on a remuneration of Rs. 750 per month to be paid out of the assets of the bank. In accordance with clauses 8 and 9 of the scheme, a Central Committee of Management at Calcutta and two Zonal Committees, one at Allahabad and the other at Bombay, have been constituted. The Committee of Management is to give directions to the Agents in the matter of realisation and distribution of the assets of the bank while the function of the Zonal Committee is to advise and assist the Committee of Management in its work.

- (c) No information is available as to whether any amount has been realised. No dividend has so far been paid to the creditors.
- (d) No information is available with Government.
- (f) According to the weekly return submitted under Section 42(2) of the Reserve Bank of India Act, the assets and liabilities of the bank as on 11th April 1952 were as follows:—

# Liabilities

	Ra.		
Demand Liabilities in India . Time Liabilities in India	1,63,53,000 57,41,000		
Total .	2,20,94,000		
Assols			
	Re.		
Cash in India	2.51.000		
Balance with banks in India	16,96,000		
Investments	12,79,000		
Advances in India .	1,75,89,000		
Bills	4,000		
Total .	2,08,19,000		

Shri A. C. Guha: May I know the reason why, while the Jaipur Bank has been appointed to make collections, the Special Officer is still allowed to continue? What are his functions?

Mr. Speaker: I think I shall have to restrict the supplementary questions on this question. This is a matter governed, I believe, by the orders of the Calcutta High Court and I believe the Jaipur Bank arrangement was approved of by the High Court. Is that not so?

# Shri C. D. Deshmukh: That is so.

Mr. Speaker: This is a matter, naturally, within the jurisdiction of the High Court. He can ask for any information if he wants, but not the reasons or go into merits.

- Shri A. C. Guha: Of the assets, I think 1,75,00,000, the last figure, is for investments. May I know if the Charrman of the Bank is connected with any of the concerns in which that amount had been invested?
- Shri C. D. Deshmukh: I think the hon. Member has got hold of the wrong figure. The investments are Rs. 12.79,000; Advances in India Rs. 1,75,89,000.
- Shri A. C. Guha: Investments and advances come practically to the same thing.

Mr. Speaker: Order, order.

- Shri A. C. Guha: May I know whether the Chairman of the Bank who was practically the head executive officer had anything to do with the concerns which had got these advances or investments from the Bank?
- Shri C. D. Deshmukh: I have no information.
- Shri A. C. Guha: May I know the duties and functions of the Special Officer?

Mr. Speaker: Order, order. We will go to the next question.

Shri H. N. Mukerjee: May I ask a question, Sir?

Mr. Speaker: These questions, let me speak my mind to the hon. Member, are more or less individual questions. I admitted the question because it related to certain financial information and perhaps there was recently, two-years ago, I believe, some banking crisis or some kind of financial stringency, in Bengal, and a large number of banks went into liquidation. Am I correct?

# Shri A. C. Guha: Yes.

Mr. Speaker: Therefore, I thought it proper for Government to get and give information. Then, this is not the responsibility of the Central Government at all. It is a matter of contract between the parties and this is a matter under the jurisdiction of the High Court. In view of the liquidation proceedings which they have dropped, I understand that a scheme of arrangement has been sanctioned and business is being conducted according to the scheme of arrangement sanctioned by the High Court. Am I right?

Shri C. D. Deshmukh: That is right. The only connection of the Reserve Bank is that a certificate has to be issued by the Reserve Bank under section 45 of the Banking Companies Act in regard to any scheme that is formulated. That has already been done.

Mr. Speaker: I feel that the hon. Member is going into individual responsibilities which, perhaps or very probably, will be matters which would be investigated into by the High Court in case a petition is made to the High Court. That seems to be the position.

Oral Answers

Shri A. C. Guha: Any scheme sanctioned by the High Court must have the previous sanction of the Reserve Bank also. The Reserve Bank and thus the Government of India cannot be entirely absolved of the responsibility in this matter.

Mr. Speaker: That is his argument; but that is not my view.

Shri A. C. Guha: I think the Finance Minister has also admitted that.

Mr. Speaker: His admission won't avail here. Whatever is my view must prevail.

Shri H. N. Mukerjee: May I ask whether the Reserve Bank of India has made a specific report in regard to the affairs of this Bank and if so, what steps Government intend to take on the basis of those recommendations of the Reserve Bank?

Shri C. D. Deshmukh: There is no tage of making a report to the High Court. As I said, under section 45 of the Banking Companies Act, the Reserve Bank has to issue a certificate before a scheme is adopted by the High Court. Whether you call it a report or anything else is another matter. That is really a certificate in terms of the law.

Shri H. N. Mukerjee: My question related...

Mr. Speaker: We will go to the next question.

#### DARJEELING BANK

\*1149. Shri A. C. Guha: Will the Minister of Finance be pleased to state:

- (a) whether any liquidator was appointed for the Darjeeling Bank after its closure;
- (b) if so, on what date and how far he has proceeded with the work of liquidation;
- (c) whether any amount has since been realised and any dividend paid to the creditors; and
- (d) what were the assets and liabilities of the Bank at the time of its closure?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). On a petition being made to the Calcutta High Court by a creditor in February 1948 for the winding up of the Darjeeling Bank Ltd., the Court appointed a Provisional Liquidator and issued final orders for winding up the bank on the 5th April, 1948, appointing Mr. R. Singhee as its Official Liquidator. He was however discharged later and, in his place, the Official Receiver of the Court was appointed as the Official Liquidator by an order of the Calcutta High Court dated the 8th May, 1950. Government are not in a position to give information on the progress of feuidation work.

(d) Government have no information.

Shri A. C. Guha: May I know why the original liquidator was discharged, if the Government has any information?

Shri C. D. Deshmukh: Government has no information on the point.

Shri A. C. Guha: May I know if any dividend has been paid to the depositors?

Shri C. D. Deshmukh: I should like to have notice.

### SCHOLARSHIP BOARD

\*1150. Shri B. R. Bhagat: Will the Minister of Education be pleased to state:

- (a) whether the Scholarship Board for the Scheduled Castes, Scheduled Tribes and other Backward Classes students has been constituted for the year 1952-53;
- (b) if so, what is the personnel of the Board; and
- (c) the amount sanctioned for Scholarship in the current year?

The Farhamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) The personnel of the Board for the year 1952-53 is as under:—

#### Chairman:

Secretary and Educational Adviser to the Government of India.

# Members:

- (1) Shrimatt Ganga Devi, M.P.
- (2) Shri Jaipal Singh, M.P.
- (3) Shri M. V. Gangadhara Siva, M.P.
  - (4) Dr. Panjabrao Deshmukh, M.P.
  - (5) Shri Upendra Nath Barman, M.P.